

(ख) उनमें से कितने पारपत्रों को वाद में रद्द कर दिया गया ; और

(ग) उनके रद्द करने के क्या कारण थे ?

प्रधान मंत्री तथा बहिर्जनिक कार्य मंत्री (श्री जवाहरलाल नेहरू) : (क) से (ग). सूचना इकट्ठी की जा रही है ।

Sovereignty of Skies

1852. Shri Raghunath Singh: Will the Prime Minister be pleased to state whether it is a fact that International Congress of Astronomic meeting at Barcelona has set up a committee to discuss the legal aspects of sovereignty of the skies?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): The Government of India has, so far, no information on the subject.

A.I.R., Cuttack

1853. { Shri Sanganna:
Shri B C. Mullick:

Will the Minister of Information and Broadcasting be pleased to refer to the reply given to Unstarred Question No. 980 on the 28th August, 1957 in respect of the A.I.R., Cuttack and state when the high power transmitter will go into operation?

The Minister of Information and Broadcasting (Dr. Keskar): The 20 KW Medium-Wave transmitter at Cuttack is likely to come into service before the middle of 1958.

Pakistanis in India

1854. Shri Vajpayee: Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 1377 on the 2nd September, 1957 and state:

(a) the number of Pakistani nationals staying in the States of Assam, Bombay, Delhi, Himachal Pradesh, Jammu and Kashmir, Kerala,

Madras, Mysore, Rajasthan, West Bengal and the Andaman and Nicobar Islands even after the termination of their period of stay; and

(b) the number of Pakistani nationals served with notices to leave India under the Foreigners Laws (Amendment) Act, 1957?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) Bombay .. 7,712

Delhi .. 23

Himachal Pradesh .. 5

Jammu and Kashmir.. 1

Kerala .. 39

Madras .. 76

Mysore .. 94

Rajasthan 387

W Bengal 64,237

(b) Bombay 2,544

Delhi .. 9

Himachal Pradesh . —

Jammu and Kashmir. —

Kerala . 32

Madras . 61

Mysore .. 80

Rajasthan . 248

W Bengal . 850

Information from Assam and the Andaman and Nicobar Islands has not been received.

Evacuee Property

1855. Shri Jadhav: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that village panchayats dues of the evacuee properties of the villages Shendurni and Pahur of Jamner Taluka in East Khandesh have not been paid in spite of repeated demands from the year 1950 upto-date; and

(b) if so, what is the reason for non-payment of the same?